BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 911/2024

IN THE MATTER OF:

VIKASH …………APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & OTHERS ……..RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	AFFIDAVIT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 04.11.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE REPLY BY UPPCB ATTACHED HEREWITH AS ANNEXURE A-1	
3.	COPY OF THE LETTER DT. 08.01.2025 ATTACHED HEREWITH AS ANNEXURE A-2	

THROUGH

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF UTTAR PRADESH
EMAIL- bhanwar09jadon@gmail.com
9079321362

DATE: 10.02.02025
PLACE: NOIDA

NOTARIAL NOTARIAL
NOTARY VIRENDRA KUMAR SHARMA ADVOCATE H.Q.-JHANSI(U.P.) Reg. No.-13390/17 Ex. Date-11-10-2027 GOVT. OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 911/2024

IN THE MATTER OF:

VIKASH ………..APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH & OTHERS ……..RESPONDENT(s)

AFFIDAVIT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF THE ORDER DT. 04.11.2024 PASSED BY THIS HON'BLE NATIONAL GREEN TRIBUNAL

I, Imraan Ali, aged about 45 years, S/o Mr. Usman Ali R/o Mohalla- Qaboolpura, Tehsil-Sadar, District-Badaun, posted as Regional Officer, Uttar Pradesh Pollution Control Board, Jhansi, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That in the present matter, the applicant has raised allegation by way of a letter petition that Arazi No. 11, 12, 15, 21, 22, 23, 75, 79 etc. at Mauza

NOTARY VIRENDRA KUMAR SHARMA ADVOCATE H.Q.-JHANSI(U.P.) Reg. No.-13390/17 Ex. Date-11-10-2027 GOVT. OF INDIA

Pichhor, District Jhansi is proposed to be nagar park in Jhansi Master Plan 2021. It is further alleged that Arazi No. 17 and 24 are a registered drain and unauthorized construction of stone in the revenue record. But the some persons in collusions with official respondents are illegally developing Green Valley Colony in that land and setting up a petrol pump in Arazi No. 23. That the prayer of the applicant is to stop the encroachments and conversion of the park land into residential blocks.

4. That it is to be submitted that a reply/response on behalf of the Uttar Pradesh Pollution Control Board has already been filed before this Hon'ble Tribunal on **26.10.2024**. That the said reply states that a letter dt. 24.10.2024 was written by the Uttar Pradesh Pollution Control Board to the Secretary, Jhansi Development Authority. That vide the said letter, the Jhansi Development Authority has been requested to confirm whether M/s Green Valley Colony, Jhansi has obtained the necessary permission from them. Additionally, it was asked to provide any information regarding unauthorized construction on **Arazi Nos. 11, 12, 15, 21, 22, 23, 75, 79, etc.**

A Copy of the Reply of UPPCB has been attached herewith as **ANNEXURE A-1.**

5. That in furtherance of the same, the Deponent has written a letter dt. 08.01.2025 to the Chairman, Jhansi Development Authority. That vide the said letter, the Jhansi Development Authority has been requested to provide details regarding any constructed or under-construction plots/buildings in Mauza Pichhor, District Jhansi, and also to provide information regarding permission granted (if any) to M/s Green Valley Colony, Jhansi by the Jhansi Development Authority.

NOTARY VIRENDRA KUMAR SHARMA ADVOCATE H.Q.-JHANSI(U.P.) Reg. No.-13390/17 Ex. Date-11-10-2027 GOVT. OF INDIA

A Copy of the letter dt. 08.01.2025 has been attached herewith as **ANNEXURE A-2.**

6. That it is pertinent to mention that despite repeated requests by the Uttar Pradesh Pollution Control Board, response from the Jhansi Development Authority is still awaited.

7. That in light of the above, the Deponent has ensured necessary compliance in strict adherence to the directions issued by the Hon'ble Tribunal.

8. Hence the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

9. That I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

NOTARY
VIRENDRA KUMAR SHARMA
ADVOCATE
H.Q.-JHANSI(U.P.)
Reg. No.-13390/17
Ex. Date-11-10-2027
GOVT. OF INDIA

DEPONENT

VERIFICATION

Verified at Jhansi on this 10th day of February, 2025, that the contents of the above affidavit from paragraphs 1 to 9 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

Serial No 191 dt 10.02.2025
Certified that the foregoing statement sworn before me this day at 5 [illegible]
by Shri/Smt./Kum [illegible]
to whom the contents of this affidavit have been read over and explained and who is identified by Shri ......
Received the legal fee Rs ... each

Virendra Kumar Sharma, Advocate
Notary (Govt. of India) District Jhansi
10.2.25

ANNEXURE A-1

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 911 OF 20

<u>IN THE MATTER OF</u>:

VIKASH ……APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. …RESPONDENTS

<u>Response on behalf of the Uttar Pradesh Pollution Control Board, in compliance with the order dated 29.07.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi</u>

I, Deepa Arora W/o Shri Rakesh Arora aged about 59 years, R/o B-13, Sector-12, Noida, do hereby solemnly affirm and state on oath as under:

1. That I am the Regional Officer, of Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"). I say that I am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble Tribunal") vide its order dated 29.07.2024 in the captioned matter had issued notice to the Respondents.

3. That the Secretary to Govt of UP, Department of Environment, Forests and Climate Change has written to the Additional Chief Secretary/ Principal Secretary to Government of UP, Department of Housing and Town Planning and Department of Urban Development, the Principal Chief Conservator of Forests cum Head of Department and District Magistrate, Jhansi vide letter dated 20.09.2024, with directions to take necessary action and file response before the Hon'ble Tribunal, with a copy to the Member Secretary, UPPCB.

   A true copy of the letter dated 20.09.2024 is annexed hereto and marked as **ANNEXURE 1**.

4. That since the present OA deals with the issue of encroachment and unauthorized construction, UPPCB has written to Jhansi Development Authority vide letter dated 24.10.2024 asking for information regarding unauthorized construction in the concerned areas.

   A true copy of letter dated 24.10.2024 sent by UPPCB to Jhansi Development Authority is annexed hereto and marked as **ANNEXURE 2**.

NOTARY ★ RAJESH DWIBEDI ★ Advocate H.Q.-JHANSI Regn.No. ...(15)/89 GOVT. OF U.P. (INDIA)

5. That the annexuresproduced along with the present response are true and correct to the best of my knowledge and belief on the basis of the records.
6. That the above response of Uttar Pradesh Pollution Control Board, is submitted before Hon'ble Tribunal for kind perusal and consideration.

Deepa 25.10.24

DEPONENT

VERIFICATION:

Verified at Jhansi on this 25th day of October, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

Deepa 25-10.24

DEPONENT

NOTARY RAJESH DWIBEDI Advocate H.Q.-JHANSI Regn.No.-47115/89 GOVT. OF U.P. (INDIA)

Serial No. 1310/24
Certified that the foregoing statement sworn before me this day at
by Shri/Smt./Km. Deepa Arora,
to whom the contents of the affidavit have been read over and explained and who is identified by Shri Self
Received the legal fee Rs. 35.00 each
25/10/2024.
RAJESH DWIVEDI
ADVOCATE
NOTARY JHANSI DISTRICT

ANNEXURE 1

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7
संख्या-एन.जी.टी.-524/81-7-2024
लखनऊ: दिनांक: 20 सितम्बर, 2024

1- अपर मुख्य सचिव/प्रमुख सचिव,
आवास एवं शहरी नियोजन/
नगर विकास विभाग, उ0प्र0 शासन।

2- प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष,
उ0प्र0, लखनऊ।

3- जिलाधिकारी,
झांसी।

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-911/2024 विकास बनाम उ0प्र0 राज्य व अन्य में पारित मा0 अधिकरण के आदेश दिनांक 29.07.2024 का अवलोकन करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् है:-

"....4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

5. List on 04.11.2024."

2- अवगत कराना है कि पत्र याचिका के माध्यम से दायर मूल आवेदन में आवेदक ने शिकायत की है कि मौजा पिछोर, जिला झांसी में आराजी संख्या-11, 12, 15, 21, 22, 23, 75, 79 आदि को झांसी महायोजना, 2021 में नगर पार्क के रूप में प्रस्तावित किया गया है। आराजी संख्या-17 एवं 24 राजस्व अभिलेखों में नाली तथा पत्थर के अनधिकृत निर्माण के रूप में दर्ज है, परन्तु कुछ लोग आधिकारिक प्रतिवादियों के साथ मिलीभगत करके उस भूमि पर अवैध रूप से ग्रीन वैली कॉलोनी विकसित कर रहे हैं एवं आराजी संख्या-23 में पेट्रोल पंप स्थापित कर रहे हैं। आवेदक द्वारा अतिक्रमण एवं पार्क की भूमि को आवासीय ब्लॉकों में बदलने से रोकने आदि की प्रार्थना की गयी है।

इस संबंध में मा0 अधिकरण द्वारा प्रतिवादीगण को नोटिस निर्गत की गयी है। प्रकरण में प्रतिवादी संख्या-4 Principal Secretary, Urban Development Government of Uttar Pradesh, प्रतिवादी संख्या-5 Principal Secretary Housing & Urban Development Government of Uttar Pradesh, प्रतिवादी संख्या-7 District Magistrate, Jhansi Collectorate Jhansi, U.P., प्रतिवादी संख्या-

8 Vice Chairman, Jhansi Development Authority, Jhansi, U.P. एवं प्रतिवादी संख्या-9 Municipal Commissioner of Nagar Nigam Jhansi हैं।

3- अतः इस संबंध में कन्सलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली के ई-मेल पत्र दिनांक 20.08.2024 तथा आवेदक, श्री विकास पुत्र श्री चंदन सिंह, 153 पिछोर, झाँसी के ई-मेल पत्र दिनांक 28.08.2024 द्वारा प्रेषित नोटिस की छायाप्रति संलग्नक सहित प्रेषित करते हुए अनुरोध है कि प्रश्नगत प्रकरण में मा0 अधिकरण द्वारा पारित आदेश दिनांक 29.07.2024 के अनुपालन में समयान्तर्गत आवश्यक कार्यवाही करने/रिस्पान्स मा0 अधिकरण में दाखिल करते हुए दाखिल किये गये रिस्पान्स की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन (Email-soenvusp@rediffmail.com) एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ (Email-ms@uppcb.in) को अवगत कराने का कष्ट करें।

संलग्नक-यथोक्त।

Signed by
Ashish Tiwari
Date: 20-09-2024 16:03:56

(आशीष तिवारी)
सचिव।

<u>संख्या एवं दिनांक तदैव</u>

प्रतिलिपि-निम्नलिखित को कन्सलटेन्ट (ज्यूडिशियल), एन0जी0टी0, नई दिल्ली के ई-मेल पत्र दिनांक 20.08.2024 तथा आवेदक, श्री विकास पुत्र श्री चंदन सिंह, 153 पिछोर, झाँसी के ई-मेल पत्र दिनांक 28.08.2024 द्वारा प्रेषित नोटिस की छायाप्रति संलग्नक सहित उक्तानुसार कार्यवाही हेतु प्रेषित:-

1- मण्डलायुक्त, झांसी।
2- उपाध्यक्ष, झांसी विकास प्राधिकरण, झांसी।
3- नगर आयुक्त, नगर निगम, झांसी।
4- सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

आज्ञा से,

(देवेन्द्र सिंह चौहान)
अनु सचिव।

Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

ANNEXURE2
ANNEXURE2

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं०
Ref. No. 501/OA-911/24

दिनांक 24.10.2024
Date

सेवा में,

सचिव
झांसी विकास प्राधिकरण
झांसी।

विषय : **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–911/2024 विकास बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 29.07.2024 के अनुपालन सम्बन्ध में**

महोदय,

उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–911/2024 विकास बनाम उ0प्र0 राज्य एवं अन्य में पारित आदेश दिनांक 29.07.2024 के अनुपालन के सम्बन्ध में अवगत कराना है कि याचिका के माध्यम से दायर इस मूल आवेदन में, आवेदक ने दलील दी है कि मौजा पिछोर, जिला झांसी में आराजी संख्या 11, 12, 15, 21, 22, 23, 75, 79 आदि को झांसी महायोजना 2021 में नगर पार्क के रूप में प्रस्तावित किया गया है। यह भी आरोप लगाया गया है कि आराजी संख्या 17 और 24 राजस्व अभिलेखों में नाली और पत्थर के अनधिकृत निर्माण के रूप में दर्ज हैं। लेकिन कुछ लोगो द्वारा उस भूमि पर अवैध रूप से ग्रीन वैली कॉलोनी विकसित कर रहे हैं और आराजी संख्या 23 में पेट्रोल पंप स्थापित कर रहे हैं।

अतः आप से अनुरोध है कि मैसर्स ग्रीन वैली कॉलोनी, झांसी को झांसी विकास प्राधिकरण से अनुमति प्राप्त है या नही एवं आराजी संख्या 11, 12, 15, 21, 22, 23, 75, 79 आदि पर अनधिकृत निर्माण से सम्बन्धित कोई सूचना हो तो शीघ्र उपलब्ध कराने का कष्ट करें। जिससे माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली को उक्त प्रकरण के सम्बन्ध में अगली सुनवाई तिथि दिनांक 04.11.2024 को अवगत कराया जा सकें।

भवदीया

24.10.24

(दीपा अरोरा)
क्षेत्रीय अधिकारी

प्रतिलिपि : निम्नलिखित को सादर सूचनार्थ प्रेषित।

1, जिलाधिकारी महोदय, झांसी।

2. मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

24/10/24

उ. प्र. आवास विकास कालौनी, (तालपुरा योजना) कानपुर रोड, झाँसी– 284001
U. P. Avas Vikas Colony (Talpura Yojana) Kanpur Road, Jhansi (U.P.) - 284001

ANNEXURE A-2

Ph/Fax : 0510-2320473 (O)
E-mail : rojhansi@uppcb.in

Annexure-2

क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड
Regional Office, U.P. Pollution Control Board

संदर्भ सं0 ....
Ref. No. 672/OA-911/NGT/25

दिनांक 08.01.2025
Date.....................20

सेवा में,

अध्यक्ष
झांसी विकास प्राधिकरण
झांसी।

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 911/2024 (विकास बनाम उ0प्र0 राज्य एवं अन्य) में पारित आदेश दिनांक 04.11.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्र 501/ओ0ए0-911/24 दिनांक 24.10.2024 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से जनपद झांसी के मौजा पिछोर के आराजी संख्या 11,12,15, 21, 22, 23, 75, 79 पर झांसी महायोजना 2021 एवं स्वीकृत मैप के अनुसार भूखंड प्रयोजन तथा उपरोक्त आरजी पर निर्माण/निर्माणधीन परियोजना सम्बन्धी सूचना उपलब्ध कराये जाने हेतु अनुरोध किया गया था उक्त शिकायती प्रकरण माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में ओ0ए0-911/2024 विकास बनाम उ0प्र0 राज्य एवं अन्य के रूप में विचारधीन है तथा अग्रिम सुनवाई हेतु तिथि नियत है। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उक्त प्रकरण में पारित आदेश दिनांक 4.11.2024 के अनुपालन में राज्य बोर्ड द्वारा अग्रिम कार्यवाही किये जाने हेतु उक्त सूचनाये प्राप्त होना आवश्यक है।

अतः आप से पुनः अनुरोध किया जाता है कि जनपद झांसी के मौजा पिछोर के आराजी संख्या में निर्माणधीन निर्मित भूखंड/भवन से सम्बन्धित सूचना तथा विकास प्राधिकरण द्वारा मैसर्स ग्रीन वैली कॉलोनी, झांसी को निर्गत अनुमति (यदि कोई हो) सम्बन्धित सूचना इस कार्यालय को यथाशीघ्र उपलब्ध कराये जाने हेतु तत्सम्बन्धित को निर्देशित करने का कष्ट करें। प्रकरण में सुनवाई हेतु अग्रिम तिथि 12.02.2025 नियत है, अतः आपका विशेषध्यान्कर्षण अपेक्षित है।

भवदीय

(इमरान अली)
क्षेत्रीय अधिकारी

प्रतिलिपि :निम्नलिखित को सूचनार्थ।

1. जिलाधिकारी महोदय, झांसी।
2. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. श्री अनिल कुमार शर्मा, वैज्ञानिक सहायक को निर्देश दिये जाते हैं कि सम्बन्धित विभागीयें अधिकारियों/कर्मचारियों से समन्वय स्थापित कर विलम्बतम 07 दिवस के अंतर्गत सूचना संकलित कर अधोहस्ताक्षरी को प्रस्तुत करें।

क्षेत्रीय अधिकारी

उ. प्र. आवास विकास कालोनी, (तालपुरा योजना) कानपुर रोड, झाँसी- 284001
U. P. Avas Vikas Colony (Talpura Yojana) Kanpur Road, Jhansi (U.P.) - 284001